

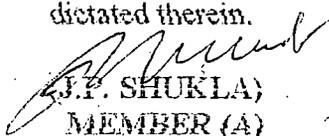
15.04.2008.

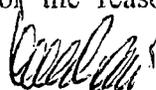
OA No. 454/2007

Mr. Amit Nath Mathur, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

Heard learned counsel for the parties.

The OA is disposed of by a separate order for the reasons
dictated therein.


J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 15th day of April, 2008

ORIGINATION APPLICATION NO. 454/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Madhvi Sharma daughter of Shri P.M. Sharma aged about 45 years, resident of 81/113, Mansarovar, Jaipur. Presently working as PGT in Kendriya Vidhyalaya No. 2, Jaipur.

.....APPLICANT

(By Advocate: Mr. Amit Nath Mathur)

VERSUS

1. Union of India through Secretary, Ministry of Human Resources, New Delhi.
2. The Commissioner, Kendriya Vidhyalaya Sanghthan, New Delhi.
3. The Assistant Commissioner, Kendriya Vidhyalaya Sanghthan, New Delhi.
4. The Principal, Kendriya Vidhyalaya Sanghthan No. 2, Jaipur Cantt, Jaipur, Rajasthan.

.....RESPONDENTS

(By Advocate: Mr. V.S. Gurjar)

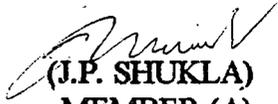
ORDER (ORAL)

The grievance of the applicant in this OA is regarding withholding of his increments, which was due in the year 2006 and 2007 and also regarding sanction of leave.

2. Notice of this application was given to the respondents. After receiving of the notice, the respondents had passed two orders, which have been annexed by the applicant along with his Additional Affidavit, viz. (i) Order No. KV-2/JPR/07-08/Madhvi Sharma/CC/1308 dated 17.03.2008 (Annexure A/12) and Order No. KV-2/JPR/07-08/Madhvi Sharma/CC/1305 dated 17.03.2008 (Annexure A/13). Both these orders are taken on record. The grievance of the applicant has been met out by the respondents by these two orders. The applicant has prayed that the respondents may be directed to pay the interest on the with-hold amount which has been illegally with-held by them, as can be seen from the fresh orders passed by them.

3. We have given due consideration to the submission made by the learned counsel for the applicant. The grievance of the applicant has been settled by the respondents by passing the orders dated 17.03.2008 (Annexure A/12 & Annexure A/13). We are not inclined to grant any interest on the with-held amount. Accordingly, the OA has become infructuous and shall stand disposed of.

4. With these observations, the OA is disposed of accordingly.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (B)

AHQ